

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-177-2020**

Sunil G. Naik ... Petitioner
Versus
State of Goa & Ors. ... Respondents

AND**LD-VC-CW-178-2020**

Gajanan Vishnu Naik ... Petitioner
Versus
State of Goa & Ors. ... Respondents

Mr. Gaurish Agni, Advocate for the Petitioners.

Mr. Deep Shirodkar, Additional Government Advocate for the State.

Mr. A. D. Bhobe, Advocate for Respondent No.3.

**Coram:- M. S. SONAK &
SMT. M. S. JAWALKAR, JJ.**

Date:- 1st December, 2020

P.C.

That the amendment has now been carried out after seeking condonation of delay. There is an interim order operating in favour of the Petitioners and therefore, it was expected that the amendment is carried out promptly and even the copies of the same are served upon the Respondents promptly.

2. The learned Additional Government Advocate points out

that the copy of the amended petition was served only on last Friday. Mr. Bhobe, learned counsel for the private Respondent states that the copy of the amended petition is yet to be served on the party whom he represents.

3. In these circumstances, we direct the Petitioner in each of these petitions to pay cost of Rs.2500/- each to the Goa State COVID-19 Relief Fund within a period of one week from today.

4. Now that the copies of the amended petition are served or agreed to be served latest by today evening, we grant the Respondents time to file reply to the amended petition. The matter will now be posted on 6th January, 2021. The interim orders made earlier to operate till the next date.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

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